

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Petition No. 166/MP/2025**

Subject : Petition under Section 79(1)(k) of the Electricity Act, 2003, read with Regulation 17 and 18 of the CERC (Terms and Conditions for Renewable Energy Certificates for Renewable Energy Generation) Regulations, 2022, seeking condonation of delay in complying with the procedure of issuance of Renewable Energy Certificates for FY 2023-24 and other consequential reliefs

Petitioner : Andhra Pradesh Central Power Distribution Corp. Ltd. (APCPDCL)

Respondent : Grid Controller of India Limited (GCIL)

Date of Hearing : **11.3.2025**

Coram : Shri Jishnu Barua, Chairperson  
Shri Ramesh Babu V., Member  
Shri Harish Dudani, Member  
Shri Ravinder Singh Dhillon, Member

Parties Present : None

**Record of Proceedings**

None was present on behalf of the Petitioner when the matter was called out.

2. However, keeping in view the nature of the dispute involved in the Petition, the Commission admitted the Petition and issued notice to the Respondent, subject to just exceptions. The Commission also directed the Respondent to file its reply, if any, within four weeks with a copy to the Petitioner, who may file its rejoinder, if any, within three weeks thereafter.
3. The Petition will be listed for the hearing on **12.6.2025**.

**By order of the Commission**  
**Sd/-**  
**(T.D. Pant)**  
**Joint Chief (Law)**